HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

e-mail: nongazettedmainwing@gmail.com

Subject:

Appointment of Translator in the High Court of Jammu & Kashmir and Ladakh pursuant to Advertisement Notification No. 01 of 2025/RR/RC dated 19-03-2025.

ORDER

No. /3/4 of 2025/RG/NG-444(I) Dated: <u>04-09-2025</u>

Consequent upon the finalization of selection process and approval accorded by Hon'ble the Chief Justice to the recommendations of the Hon'ble Committee for Appointment and Promotion of Officials/Officers of the High Court Staff, following selected candidates (category wise and in order of merit) are temporarily appointed as Translators in the pay Level-6E (35900-113500) in the High Court of Jammu & Kashmir and Ladakh:

S.	Roll No.	Name, Parentage and Residence	Category
No.		S/Shri	
1.	400064	Zahid Miyan S/O Shri Mohd Amin Wani R/O Diver, Tehsil Tral, District Pulwama	ОМ
2.	400012	Altaf Hussain S/O Shri Arshad Ahmed R/O Village Lassana, Tehsil Surankote District Poonch	ST-2/OM
3.	400057	Javaid Ahmad Mir S/O Shri Nazir Ahmad Mir R/O 151, Opposite Sun Shine School, Bugroo Khansahib, District Budgam	RBA/OM
4.	400004	Shaheen Ajaz S/O Shri Mohd Sadeeq R/O Saaj, Tehsil Thanamandi, District Rajouri	ST-2
5.	400055	Mohd Iqbal Malik S/O Shri Abdul Gani Malik R/O Dardsun Reshigund, Tehsil Kralpora, District Kupwara	RBA
6.	400039	Basharat Hussain S/O Shri Talib Hussain R/O Village Dodasan Bala, Teshil Thanamandi, District Rajouri	ST-1

Note:

- a) The appointee No. 1, 3 & 5 and No. 2, 4 & 6 shall join in the office of Registrar Judicial, High Court of J&K and Ladakh at Srinagar/Jammu, respectively, within a period of 21 days from the date of the issuance of this Order. In case the appointees fail to join within the stipulated period, their appointment shall be deemed cancelled without any further notice.
- b) The appointment of the above mentioned candidates shall be subject to verification of the requisite documents and their antecedents. In case, they fail in verification of documents and/or antecedents, their appointment shall be deemed to have been revoked forthwith without any further notice.

The salary of the appointees shall not be drawn and disbursed unless the satisfactory report in respect of (a) and (b) above is received.

By order.

Registrar General (O)

No: 4953 - 55 of 2025/RG/NG Dated 04-09-2025

Copy to: -

- Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar for information.
- Secretary to Hon'ble Mr. Justice_

... for kind information of His Lordships.

- 3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
- 4. Registrar Rules, High Court of J&K and Ladakh, Srinagar
- 5. Registrar Judicial, High Court Wing, Jammu/Srinagar.
- 6. Registrar Computer (IT), High Court of J&K and Ladakh, Srinagar
- 7. Registrar Recruitment, High Court Main Wing, Jammu for information and necessary action.
- 8. Director Finance, High Court Main Wing, Srinagarfor information
- Central Project Coordinator, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
- 10. Accounts Officer, High Court Wing, Jammu/Srinagarfor information
- 11. Chief Librarian, High Court Wing, Jammu/Srinagar for keeping of the record of the same.

13. Order Book

Registrar General (O)